

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 9

IA 3687/2022 IA 4501/2023 IA 4933/2023 IA 2098/2024 in C.P.
(IB)2205/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s JET AIRWAYS**
INDIA LIMITED

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3687/2022 IA 4501/2023 IA 4933/2023 in C.P. (IB)2205/MB/2019

- 1) Mr. Chetan Kapadia, Ld. Sr. Advocate for State Bank of India, Mr. Malhar Zatakia, Ld. Counsel for erstwhile Resolution Professional, Mr. Saurabh Bachhawat, Ld. Counsel for SRA are present.
- 2) Ld. Sr. Advocate for the State Bank of India, Financial Creditor, submits that the matter challenging the order of the Hon'ble National Company Law Appellate Tribunal was listed before the Hon'ble Supreme Court yesterday, however, could not be taken up, thus, further submits that these Applications be listed after the disposal of the matter by the Hon'ble Supreme Court.
- 3) Stand over to 28.08.2024, for further consideration and hearing. Parties shall apprise the Bench on the next date of hearing about the subsequent

developments, if any, takes place in the matter. Parties shall be at liberty to complete and exchange the pleadings.

IA 2098/2024 in C.P. (IB)2205/MB/2019

- 1) Mr. Ritin Rai, Ld. Sr. Advocate for the Applicant, Mr. Malhar Zatakia, Ld. Counsel for the erstwhile Resolution Professional, Mr. Saurabh Bachhawat, Ld. Counsel for the SRA and Mr. Vikram Nankani, Ld. Sr. Advocate for the Respondent No. 3 are present.
- 2) Ld. Counsel for the Applicant is directed to approach the Monitoring Committee with their concern on the Escrow Management and the Monitoring Committee is directed to respond in clear terms on what they are agreeable to in accordance with the process note. This whole exercise shall be completed in one week from the date of communication of this Order. Parties may meet in person also, if they so desire.
- 3) Stand over to 13.08.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare